

My Lord the Hon'ble Chief Justice Mr.D.H.Waghela,

My esteemed Brother and Sister Judges,

Prof.Ravivarma Kumar, Advocate General of Karnataka,

Shri P.P.Hegde, Chairman, Karnataka State Bar Council,

Shri Anil Kumar, Vice-Chairman, Karnataka State Bar
Council

Shri S.L.Bhoje Gowda, Vice-Chairman, All India Bar Council

Shri H.C.Shivaramu, President of the Advocates' Association,
Bangalore

Shri Puttegowda, General Secretary, Advocates' Association,
Bangalore

Shri Praveen Gowda, Treasurer, Advocates Association,
Bangalore

Shri Nataraj, Addl. Solicitor General of India

Shri Prabhuling Navadgi, Addl. Solicitor General of India

Shri Krishna S Dixit, Assistant Solicitor General of India,

Mrs. Suman Hegde, President, Federation of Women Lawyers,

Shri A.G.Shivanna and Shri A.S.Ponnanna, Additional
Advocate Generals,

M.Narayana Reddy, State Public Prosecutor,

Senior Advocates,

Judicial Officers,

Members of the Bar,

Members of the Staff,

Ladies and Gentlemen,

I express my sincere and honest thanks to Hon'ble
Mr.Justice D.H.Waghela, the Chief Justice and Mr.P.P.Hegde,
the Chairman, Karnataka State Bar Council for speaking good
words about me and appreciating my work as a Judge of the
Karnataka High Court.

By the Will of providence, blessings and good wishes of
elders, I was sworn as a Judge of this court on 11.12.2000. At
the time of taking oath, I had given a promise to this Bar that I
would fulfill high expectations of all the concerned in discharge
of my duties as a Judge.

After completion of my tenure as a Judge for more than 14 years, I am laying down my office with utmost satisfaction with a hope that I lived up to the expectations of the Bar in discharging the duties as a Judge of this court.

This is a day for me to remember all those persons who have played pivotal role in moulding my career. My father late K.N.Lakshmaiah a freedom-fighter and a true Gandhian. My elder brother late Dr.K.L.Bhojgowda known for his nobility and kind-heartedness. My career was moulded by my elder brother late Dr.Bhojgowda and my sister-in-law Smt.Shivamma. After completing my graduation from Bhuvanendra College, Karkala and Law Graduation from Government Law College, Bangalore and on the advise and blessings of late A.K.Chenne Gowda, retired District Judge I joined Chambers of my senior Sri.S.Shekhar Shetty. Though my stay with him was short, he shaped my career as a lawyer and allowed me to handle all types of cases freely. My senior

Sri.Shekhar Shetty and Smt.Vinoda Shetty are next to my parents.

From my child-hood I had followed the principles in my life following the Vachanas of Basaveshwara 'ಕಳಬೇಡ, ಕೊಲಬೇಡ', Someshwara Shataka 'ಕೆಲವಂ ಬಲ್ಲವರಿಂದ ಕಲಿತು' and the last one is to maintain H³ viz., head, heart and hand clean, I maintained all these three principles through out my life. I never compromised with these principles and qualities as a lawyer and as a Judge. While joining this Bar, I was advised by my elder brother that I shall serve the society and shall not earn money at the cost of the skin of others, which advise has been strictly followed by me in my life. As a lawyer I did not fix the fees or demand the fees from my clients. My office was a charitable house for poor clients. I never went after money. I considered the lawyers profession as a noble profession and as a service to the society. On account of my policies and principles, within few years of my practice I built up a lucrative

practice on the civil side. I had always 15 to 20 juniors in my Chambers.

I did not confine myself to the legal profession and I also served the society in many fields. I was a trustee for many charitable institutions. I served Advocates of Bangalore as President and Secretary. I was also member of the Karnataka State Bar Council. I was President and Secretary of the Advocates Co-operative Society. Considering the need for establishing a bank for the benefit of the legal fraternity, under the leadership of Senior Advocate Sri.Vasudeva Reddy and my colleagues, Nyayamitra Sahakara Bank came to be established. As a lawyer I tried my level best to improve the quality of the Bar and to uphold the dignity of the noble profession.

When I was a President of Advocates Association, many junior lawyers of Bangalore intended to take Civil Judge (Jr.Dn.) Examination. Since there was no facility to train them, my brother Justice Nagamohan Das who was the Secretary and I thought of conducting training courses to the lawyers who

were appearing for the examination. About 150 youngsters participated in the training programme and 16 lawyers were got selected as Civil Judges (Jr.Dn.). Having understood the importance of giving training, we thought that the training programmes shall be continued as it would help not only young lawyers who take the examination and even if they are not selected at least their knowledge would be improved and there would be improvement in the quality of their work. This necessitated to continue the training courses under the leadership of my brother Justice Billappa. When I joined the Bar 50% of the court proceedings was learnt by me from the Advocates Clerks, they play a vital role in educating the junior Members of the Bar and many a times they would be the right hand for lawyers. When I joined the Bar there was no separate clerks association as such and as a young lawyer I thought of establishing Advocates Clerks Association and which was fruitful in the year 1976. Even though I became the President and Secretary of the Advocates Association, I always

considered the Advocates Clerks Association as an office for me in the City Civil Court Complex.

I accepted the Judgeship offered to me in order to serve the society, much against the advise given to me by my well-wishers. My clients, my well-wishers and friends advised me that it may not be in my interest to accept the judgeship as it would take away my liberty and earning. But still I sacrificed my liberty and income only to serve the society.

I used to come to the court without reading the files. The idea of coming to the court without reading the files was if I read the papers at home, I may form an opinion about the case. In such an event it may be difficult for the lawyers to change the opinion formed by me. So, with an open mind, I use to come to the court and I was always opening the briefs in Court Hall only. Similarly, I am not in the habit of reserving judgments. I used to dictate the judgments in open court after hearing all the parties concerned so that there may not be any mistake either in narrating the facts or in deciding the

questions raised by the learned Members of the Bar. Very rarely I reserved the judgments.

My judgments are based on equity, dharma and to eradicate social evils. I tried to give relief to all the litigant public by stretching my hand and bending the Law as much as possible without causing any injustice to any of the parties. I have settled the matters using my own skills by restoring the relationship. Whenever a case appears for me concerning the partition, specific performance, divorce, maintenance and custody of children, I have made sincere efforts to settle the cases and thousands of cases have been settled by me by amicable settlement.

Though I rarely dismissed the matters for default, I use to recall the order of dismissal on payment of costs. Even while imposing costs I use to consider the nature of the case, capacity of the client or the lawyer to pay costs, as it shall not become a burden to the lawyer or the party.

As a Judge of this court I never compromised in Court Hall with my principles of H³. Power of Judgeship did not enter into my head. I exercised power of Judgeship judiciously only in Court Hall and outside the Court Hall I am a common man. I never passed any order or judgment with anger, ill-will or affection. I have scolded many lawyers for not coming to the court with full preparation not with any sadist intention but to strengthen the Bar since I always feel that I am a part of this Bar. I encouraged the junior members of the Bar who came to my Court with all preparation. Similarly I have discouraged the members of the Bar who were coming to the court without preparation. I always discouraged unrighteous litigations. I never soiled my hand and I never hate any lawyer or a litigant. I maintained my heart, head and hand clean. I never succumbed to any pressure or tempted offers.

As a Judge I did not confine myself to the four corners of the Court Hall. My heart always throbbing to do social justice and to eradicate social evils. As a Chairman of High Court

Legal Services Committee, I was able to establish an effluent treatment plant in all the major hospitals to prevent pollution, since they were discharging bio-medical waste directly to the sewage line. Samples of 1200 bore-wells water was drawn and sent for analysis. Report was shocking that all the bore-wells on both the sides of Vrishabhavathi Valley, Chellaghatta, Hebbal were unfit for human consumption. On account of the direction issued by me all these villages are getting good drinking water. Though it was not the duty of a Judge to encroach the area of executives or the people representatives. Having noticed the sufferings of victims of endosulfan in four Districts of Karnataka in order to rehabilitate them and to provide medical facilities to them I addressed a letter to the then Hon'ble Chief Justice to treat my letter as a PIL and on account of the same today Hon'ble High Court is monitoring rehabilitation of the victims of endosulfan and they are getting the reliefs in the hands of this court.

As an Administrative Judge of Mysore, I noticed social evils prevailing in certain villages of Heggadedevanakote wherein child marriage was prevalent. If a girl had crossed the age of 13, she shall remain unmarried till her death. As an Administrative Judge of Mysore District, I took the entire District Administration to these villages and I was able to prevent child marriage in all those villages and now the girls who have crossed the age of 13 years are getting married.

Sec.89 of CPC was not there in CPC when I enrolled as a lawyer. From the day one, I practiced to settle the cases amicably to save money and time of the clients and to bring happiness between the parties and the same thing continued even after becoming a Judge which practice is evident based on the services rendered by me as a Chairman of the High Court Legal Services Committee, President of the Bangalore Mediation Centre and Founder President of the Karnataka Arbitration Centre. Karnataka Arbitration Centre is my brain-child. Today it has reached the international fame on

account of my brothers who are directly or indirectly responsible in establishing a Centre along with me.

The role of Advocates Clerks in discharging the duties by the lawyers is enormous. It is an un-organized sector of the society. There is no guarantee for their livelihood. It all depends upon the income of the lawyer. Therefore, I thought that I shall contribute a mite for the welfare of the Advocates Clerks. On account of my initiation now Advocates Clerks Benevolent Trust has been created. This Trust is not only meant for the Advocates Clerks of Bangalore but also for the Advocates Clerks of the entire State. As a Judge, the costs imposed by me have been remitted to the Account of the Welfare Fund of the Advocates Clerks Benevolent Fund which itself has exceeded 9 to 10 lacs.

For the last 8 years, I am heading the Division Bench. During my tenure, I have disposed of more than 60000 cases in all branches. In the Bench without considering the views of my companion Judge I never decided any case. It is known to

the Bar that the Division Bench in my Court is always 1 + 1 and not 1 + 0.

All was well in my case till I acquired seniority. When I acquired seniority, a wild campaign started against me by some of the Hon'ble Members of the judiciary with an intention to ruin my career. This calculated and concerted efforts started about 4 or 5 years back. On account of the same, I have suffered a lot. Judicial discipline requires that a Judge shall not be litigant and shall not go before the Media and there is no platform to air his grievance. In order to maintain judicial discipline till now I have not revealed the truth. A time has come for me to reveal the truth. If I do not reveal the truth on the day of my retirement, truth will be buried along with me. Therefore with much pain though it may have a dent on the judicial system, still I am constrained to bring certain facts to the notice of this August Body.

At the first instance, a false article was published in a Daily Newspaper against me. Within few weeks thereafter one

day morning 5 to 6 TV reporters came to my residence along with camera and mike. It was a surprise for me to see the media persons in front of my house. In order to find out what made them to visit my house, I enquired from them. I was informed that they wanted an interview of mine on the allegation that I have acquired a site illegally in the name of my daughter and they had made all arrangements to telecast. I informed the media persons who had come to my house, that a sitting Judge cannot give an interview and if they want to telecast, they can do so at their risk. However, one of the reporter requested me to clarify his doubt. A reporter from "Prime Time" came inside the house and saw all my documents and having seen that my daughter has not been allotted any site by any society and she purchased the site from the developer which was already declared in my Assets and Liabilities. It was a great shock to him. When the reporter informed me "Sir, be careful about your colleagues, they are behind you". He told me that if they had telecasted without knowing the truth, they

would have done great injustice to me. Then all the media persons left the place.

In the month of September, 2013 a thick rumor was spread that my name may be considered for elevation as a Chief Justice. Again campaign started against me. At the first instance, a false complaint was lodged against me on 4.10.2013 and 28.10.2013 by one Dr.Furqan of Delhi as if I have amassed wealth and immediately the same was followed by publishing an article in an yellow Journal from Kerala which was the first issue and has become the last issue and thereafter no further publication is made. The involvement of a Judge and his son in publishing such article and circulating the same throughout the country is now an open secret. A son of the Judge took active role in circulating more than 50000 copies free of costs throughout the country. On the complaint of Dr.Furqan and the article in the yellow journal, an enquiry was conducted behind my back, by the then Hon'be Chief Justice of India and in the

enquiry it was revealed that all the allegations made against me were false and the complaint lodged came to be rejected.

In May, 2014 Hon'ble Supreme Court on its own cleared my name transferring me to Punjab & Haryana High Court. The moment the news appeared in the newspapers about my transfer to Punjab & Haryana High Court, again campaign started against me. File sent to the Law Ministry was returned to the Hon'ble Supreme Court on the ground that a sitting Hon'ble Supreme Court Judge had addressed a letter to the then Chief Justice of India making certain allegations against me. Taking clue of the same, Tamil Nadu based lawyers filed a PIL against me before the Hon'ble Supreme Court with the active initiation of the son of the Judge who was instructing the arguing counsel in Supreme Court which fact is also an open secret. In what way lawyers of Tamil Nadu are concerned with the Karnataka Judge and what is the nexus between a Judge's son and the Tamil Nadu lawyers has to be inferred. When my file was not re-considered by the Hon'ble Supreme Court,

designated Senior Advocates, former Advocate Generals, Chairman and members of the Bar Council along with representatives of Bar Association met the then Hon'ble Chief Justice Mr.R.M.Lodha with a representation how injustice is caused to me and requested the then Chief Justice of India to do justice to me.

I also met the then Hon'ble Chief Justice Mr.R.M.Lodha when he was in Bangalore to ascertain what are the allegations made against me and I was informed that 3 Hon'ble Judges of the Supreme Court have given a good opinion about me, they are the present Hon'ble Chief Justice H.L.Dattu, Hon'ble Justice T.S.Thakur and Hon'ble Justice V.Gopala Gowda and he also informed me that he has received a letter against me from a Hon'ble Judge. He did not reveal the name or the contents of the letter. He only informed me that he has left with a short tenure and unable to take any decision even though three Hon'ble Judges had given favourable opinion. I also brought to his notice that Two Hon'ble Judges who have

given opinion about me have seen me from the date of joining the Bar and they have seen me as a Judge of this court and so far as Justice Thakur is concerned, he has seen me as a lawyer and as a Judge. I also asked the then Hon'ble Chief Justice whether there is no sanctity attached to the opinion of the three Hon'ble Judges of the Supreme Court.

Since there was no progress, in support of me the entire members of the legal fraternity of the Karnataka State abstained from the court for a day on 26.9.2014 which shows that how I am in the hearts of all the members of the legal fraternity of the entire Karnataka State. For unstinted support showered by the legal fraternity on me, I am always grateful to them.

Few days later, I had gone to Delhi to attend the swearing function of the present Hon'ble Chief Justice of India. Since I was in Delhi, I thought that I should meet the Hon'ble Judge who addressed a letter against me not with an intention to request him to do any favour but I went to His Lordship with a

specific purpose to make known to him that neither I am a corrupt nor a communal Judge. When I visited His Lordship's House, I was treated courteously and he said 'Brother I have not done any injustice to you and I was not knowing that an enquiry was held based on the article published in crime. Since it was not known to me about the enquiry held just I handed over the article to the Chief Justice of India for verification'. He also said that he has learnt that contents of the article were all false and he has no objection to clear my file and I politely brought to His Lordship's notice that I am not visiting him seeking any favour but to bring to his notice that if someone has poisoned his mind to clear the same from his mind. He also told me that he would request the Hon'ble Chief Justice of India to clear my name since the allegations were false.

I reliably learnt that again on the letter of the Hon'ble Judge of the Supreme Court, a report was secured from my Chief Justice and the said report is also in my favour. Still for the reasons best known to the Members of the collegium of

Hon'ble Supreme Court, my file has not been re-considered and why my file has been kept pending for more than 10 months, God only knows.

An article was published on 19.10.2014 in New Indian Express penned by S.Gurumurthy under the caption "Judicial Transparency: Dinakaran's case Vs. Manjunath's". The author after investigating in detail, had written how on account of the secret soundings of the collegium system how an injustice is caused to me. At the end he cautioned the Supreme Court with the following words:

"In a transparent model it would have been impossible to propose Dinakaran's elevation to the highest court and it would have been difficult to make false allegations against Manjunath. Will the Supreme Court collegium end the 'secret sounding' process and ensure transparency? If it does, it would not matter later whether the judiciary leads the judicial appointment process or the executive. Will those in authority think?"

Subsequently, a monthly magazine "India Legal" published an article after investigating my case in detail under the caption 'much ado about nothing'. Even after the publication of article of S.Gurumurthy in 'The New Indian Express' and 'India Legal', for the reasons best known to the Hon'ble Supreme Court did not open its eyes. I am grateful to Sri.S.Gurumurthy and the management of "The New Indian Express" and "India Legal" for having written such an article even though I have no contact with them and I have not seen them.

In this background I would like to reveal that I reliably learnt the contents of the letter written against me by the Hon'ble Judge of the Supreme Court. It was really a shocking news to me. The contents of the letter are as hereunder: (1) I am incapable of deciding either the question of law or the constitutional issues. (2) After publication of the article in "Crime", the relief to all other community lawyers is completely dried up (3) When a severe attack was on the

lawyers by the police and the litigants judicial officers on 2.3.2012 at City Civil Court I went to the spot which shows that I am more friendly with the lawyers. Till today the contents of the letter are not made known to me. I have not been heard in the matter. Behind my back twice an enquiry was held and both the enquiries report was favourable to me.

For the contents of the letter of the Judge of Hon'ble Supreme Court, I would like to bring few facts before this August body:

From the date of elevation as a Judge of this court till now I have disposed of more than 68000 cases. For the last 7 to 8 years I am heading the Division Bench. It is known to the entire Bar that the Division Bench headed by me is not 1 + 0 and it is always 1 + 1 and without the consent of the companion Judge I never disposed of any matters on merits. The Hon'ble Judge who wrote a letter against me as a Chief Justice of this court did not notice any shortcomings in my discharging the duties as a Judge, on the contrary, for the reasons best known

to him, he had even withdrawn Division Bench matters from a senior Judge of this court. Several judgments of mine have been taken to the Hon'ble Supreme Court and the very Hon'ble Judge has confirmed many of my judgments which were challenged before the Supreme Court. To my knowledge I have not come across any adverse remarks made on my judgments. If I am incapable of deciding the question of law or constitutional issues, if my judgments have been confirmed by the Hon'ble Judge, what inference has to be drawn.

The article was published in the year 2013 since then I have disposed of more than 10,000 cases sitting in Division Bench. Fortunately, none of my companion Judges belong to my community from October, 2013 till now. If the allegation made by the learned Judge is correct, when the companion Judges who sat with me belong to different community, how I can deliver judgments only in favour of my community lawyers. If I am a communal Judge, how my Brothers and Sisters Judges who sat with me would be the signatory to those

judgments and many of the judgments are written by my Brothers and Sister Judges as companion Judges. If the allegations made by the Hon'ble Judge is accepted, he has also attributed motive to the Hon'ble Judges who sat with me.

If I am a communal Judge, how all the designated senior counsels, former Advocate Generals, Chairman of the Karnataka State Bar Council, members of the Advocates Association who belong to different sections of the society would go in a delegation to the then Hon'ble Chief Justice of India requesting to do justice in my case. Normally, the lawyers would abstain from the courts protesting against the conduct of a Judge. I have not heard the lawyers abstaining the court in support of a Judge through out the State on one single day. It is only in my case if at all the lawyers have abstained from the court one day through out the State. In this back-ground, what inference has to be drawn in regard to the allegations made against me.

On 2.3.2012 when I was sitting in the Court, at the time of raising for Lunch, Smt.Pramila Nesargi, a designated Senior Advocate and few other lawyers came running to my Court stating that police have surrounded the entire City Civil Court Complex and virtually it has become a Jalianwalla Bagh and no person would dare enough to enter into the premises. Lawyers, litigants and Judges have been injured and many vehicles have been burnt into ashes on account of the atrocities of the police. Then she requested me to visit the City Civil Court and bring the situation under control. On her request, straightaway from the court I went to the spot, at the risk of my life. When I entered the City Civil Court premises I saw my brother Justice R.B.Budihal who was then Prl. City Civil & Sessions Judge, Bangalore injured. Like him many others were injured and many were severely beaten. On that day, I was in the premises of this court till 6 o'clock till the last person from the City Civil Court Premises was rescued. If on the request of the Members of the Bar in order to control the situation at the risk of my life,

visited the court premises is a sin committed by me. Though I was not allowed by the police to enter into the premises still I was courageous to enter into the premises. Everyone say that the Bar and the Bench are two wheels of the chariot. If the members of the Bar and the judiciary were in difficulty, if as a Judge of this court went there to save the litigants, lawyers and judicial officers at the risk of my life and brought the situation under control, is it a crime committed by me? Can that be a ground to deny my elevation?

Natural justice is one of the basic features of our constitution. Even hard core criminal would be tried after being informed about the charges levelled against him. In my case, the nature of allegations made against me by the Hon'ble Judge is not even made known to me and inspite of a favourable report in the enquiry conducted behind my back and for having discharged my duties without succumbing to the pressures and temptations for more than 14 years, the character built by me as a lawyer and Judge brick by brick has

been shattered into pieces. I have never made any lobby to become Chief Justice to any court. Hon'ble colligium members of the Supreme Court having found that the complaint lodged against me was false, my case was considered on their own.

Under the Judicial Accountability Act, if a false complaint is lodged against a sitting Judge, if such complaint is found false, such person is liable for prosecution, if a false and incorrect letter is addressed by the Judge of the Supreme Court, is he not answerable and accountable? In this background, I would like to put questions to myself (1) whether a Judge can be punished without made known to him the nature of allegations? (2) Whether Hon'ble Supreme Court can keep the file pending for more than 10 months without taking a decision? If really the charges were true, was there any difficulty for the Hon'ble Supreme Court to close my file holding that I am not entitled for any elevation and whether a Supreme Court Judge can play with the life of the Judges of the High Court? (3) Whether I am required to demit this office

with a stigma for no fault of mine.? (4) Whether the sufferings of me and my family members can be compensated by the Hon'ble Judge who made false allegation against me? (5) Whether the principles of natural justice need not be followed by the Hon'ble collegium? I leave these questions for consideration of this August Body. Ultimately, the moral of my story is there is no place for integrity and honesty and there is no justice to a Judge in this country. Several tempting offers were made to me, I did not succumb to any temptation during my career as a Judge. Had I succumbed to one such temptation I would have been elsewhere.

In order to maintain these principles, I sent my only son to Supreme Court the moment he completed his Law. I did not allow him to practice in Bangalore and he also maintained the same principle and never visited Bar Association also whenever he visited Bangalore.

For the last one year, my Chief Justice Mr.D.H.Waghela was telling me that several forces within the judiciary are

working against me and they would not allow me to become a Chief Justice even for a day. His prediction has come true. I am not disturbed by the conduct of the members of the judiciary who are directly or indirectly responsible in ruining my career. I only feel sorry for having such persons in this great institution. As Lord Jesus said, they do not know what they have done to me. I pray god to forgive them. My only request to all those persons that what has been done to me shall not be repeated to any other Judge of this country.

I am failing in my duty if I fail to express my deep sense and sincere gratitude to those persons who have advised me from time to time – Hon'ble Mr.Justice M.N.Venkatachalaiah and Hon'ble Mr.Justice S.Rajendra Babu, former Chief Justices of India, Hon'ble Mr.Justice N.Venkatachala, Hon'ble Mr. Justice Shivaraj Patil, Hon'ble Mr. Justice Ashok Bhan, Hon'ble Mr. Justice P.V.Reddi, Hon'ble Mr. Justice R.V.Raveendran, late Hon'ble Mr.Justice R.P.Sethi, Hon'ble Mr. Justice Cyriac Joseph, former Judges of the Supreme

Court, Hon'ble Justice Dr.V.S.Malimath, Hon'ble Mr. Justice N.K.Sodhi, Hon'ble Mr. Justice N.K.Jain and all other former Chief Justices and retired former Judges of this court for their support and valuable advise, guidance and support given to me from time to time.

I place on record the services rendered by Smt.Rahimunnisa, Private Secretary, Smt.Kantamma who opted for voluntary retirement a year ago, Sri.P.Jayakumar, Addl. Private Secretary, Mr.Anand, Mr.Lakshman, Court Officers, Smt. Archana, Typist, Mr.K.S.Marigouda, Jamedar, drivers Mr.Suresh, Mr.Venkateshmurthy, Purushottama, Mr.Kanakaraju, Diwakar, Bheemaraju, Sreepathy, Hareesh from the protocol and Mr.Raghavendra Rao, Mr.Balakrishna, Mr.Venugopalarao, retired protocol officers, peons attached to the Court Hall, peons attached to my residence and the police security personnel and the entire staff of the High Court.

My thanks to Registrar General Mr.B.A.Patil and the team of Registrars Mr.P.N.Desai, Mr.John Michael Cunha,

Mr.K.Natarajan, Mr.R.D.Huddar, Mr.K.S.Bilagi,
Mr.T.G.Shivashankare Gowda, all Deputy and Assistant
Registrars, working in different branches, Addl. Registrar
Generals at Dharwad and Gulbarga Benches. They extended
all support and co-operation whenever I needed.

I wish all of you the best of health, happiness and success
in life.

Good Bye.

